

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3167

ANSWERED ON:31.07.2014

REVISION IN MGNREGS

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Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has made changes or/make charges in/proposes to restructure the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) on the basis of the experience gained through the implementation of the scheme so far; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) & (b) Yes, Madam. The major steps taken by the Government to improve the programme implementation under MGNREGA are as follows:

At least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.

The wage-material ratio for works taken up by agencies other than Gram Panchayats would be counted at the district level to facilitate taking more durable assets.

#The associated outcomes of each work would be estimated before taking up the work and the same would be measured after completion of the work-thereby bringing in more focus on outcomes.

The quality of the assets is sought to be improved through better planning and closer technical supervision.

States/UTs have been asked to operationalize the provision relating to compensation for delayed wage payments as per Para-29, Schedule II of MGNREGA 2005.

States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India.

With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

For smooth fund flow, the electronic Fund Management System (e-FMS) has been introduced which would also reduce delays in payment of wages.

All States have been requested to appoint Ombudsman at the district level for grievance redressal.

The State and district level Vigilance and Monitoring Committees monitor the scheme. These are now being reconstituted.